SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26597/2024

[Arising out of impugned final judgment and order dated 04-09-2024 in OMP (M) (Comm) No. 638/2024 passed by the High Court of Delhi at New Delhi]

DELHI TRANSCO LIMITED

VERSUS

EMCO LIMITED

Respondent(s)

(FOR ADMISSION and IA No.256490/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 18-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Akshat Kumar, AOR Ms. Anubha Dhulia, Adv.

For Respondent(s) Ms. Bhargavi Kannan, Adv. Mr. Akshay Sapre, Adv. Ms. Shivani Karmakar, Adv. Mr. Abhijeet Swaroop, Adv. Mr. Vinam Gupta, AOR Mr. Saurabh Gupta, Adv.

> UPON hearing the counsel the Court made the following O R D E R

1. Heard the learned counsel appearing for the petitioner.

2. We are not inclined to interfere with the impugned judgment passed by the High Court. Hence, the Special Leave Petition is dismissed.

3. Pending applications, if any, shall stand disposed of.

(INDU MARWAH) AR-cum-PS (NIDHI WASON) COURT MASTER (NSH)

COURT NO.13

Petitioner(s)